

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1204/2002
MA NO. 2026/2002
MA NO. 2599/2002

This the 11th day of December, 2002

HON'BLE JUSTICE SH. V.S. AGGARWAL, CHAIRMAN
HON'BLE SH. M.P. SINGH, MEMBER (A)

Dharmender Singh Mathur,
S/o Sh. Braham Prakash Mathur,
R/o Vill. & P.O. Karala,
P.S. Sultanpuri,
Delhi-81.

(By Advocate: Sh. Sama Singh)

Versus

1. Govt. of N.C.T. Delhi
Through its Chief Secretary,
Delhi Secretariat,
New Delhi-110002.
2. Commissioner of Police,
Delhi Police Headquarters,
M.S.O. Building, I.P.Estate,
New Delhi-110002.
3. Addl. Commissioner of Police/Joint C.P.
(Establishment),
Delhi Police Headquarters,
M.S.O. Building, I.P.Estate,
New Delhi-110002.
4. Dy. Commissioner of Police,
II Bn. DAP, New Police Lines,
Kingsway Camp,
New Delhi-110009.

(By Advocate: Sh. Ajesh Luthra)

O R D E R (ORAL)

Justice Sh. V.S. Aggarwal,

By virtue of the present application, applicant seeks quashing of the order passed by virtue of which the candidature of the applicant for the post of Constable has been cancelled.

2. Some of the relevant facts are that in the year 1998 Delhi Police advertised vacancies for recruitment for the post of Constables. Applicant also applied for the same. According

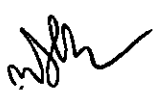
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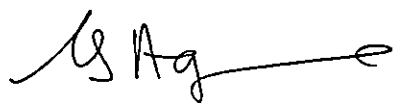
to the applicant, he received a call letter for the written test for which he was directed to appear. He qualified the same. He was called for an interview. Applicant claims that he was selected but thereafter the applicant was not called for medical examination.

3. Before issuing notice, we had directed that the records of the applicant in this regard should be produced.

4. Perusal of the same reveals that the applicant had applied as a General candidate. The record further reveals that thereafter the mistake was detected that applicant inadvertently was taken as an SC candidate and once the mistake was detected the candidature of the applicant had been cancelled because amongst the General candidates he did not make the mark.

5. Once the mistake has been corrected, we find no illegality to prompt us to interfere. OA must fail. OA is, accordingly, dismissed.


(M.P. SINGH)
Member (A)


(V.S. AGGARWAL)
Chairman

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